

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2278 of 2019 in
Company Appeal (AT) No. 57 of 2019

IN THE MATTER OF:

Atlas Cycles (Haryana) Ltd. & Ors.

....Appellants

Vs.

Vikram Kapur & Ors.

....Respondents

Present:

For Appellants: Mr. Sudhir K. Makkar, Sr. Advocate with Ms. Saumya Gupta, Advocate

For Respondents: Mr. Salman Khurshid, Sr. Advocate with Ms. Manisha Chaudhary and Ms. Samridhi Gogia, Advocates for R-1&2.

ORDER

08.08.2019: We have heard learned counsel for the parties. We find no ground to pass any order for the modification or clarification of our judgment dated 02.07.2019, taking into consideration grounds for review. If the judgment in question comes in the way of the parties to amicably settle the matter, if they want, they may request the Appellate Tribunal in the same case. I.A. No. 2278 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc